

Cr1.A.No. 1291 OF 2001

ITEM No.43

Court No. 7

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 1291/2001

FATHER THOMAS SHINGARE & ORS.

Appellant (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(Office report for direction)

Date : 07/05/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr.Manoj Swarup,Adv.  
Mr.A.H. Joshi,Adv.

For Respondent (s) Mr.HW Dhabe,Sr.Adv.  
Mr.SS Shinde,Adv.  
Mr. S.V. Deshpande,Adv.

Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.SP2  
.....L.....I.....T.....T.....T.....T.....T.....J  
In view of the letter circulated by the learned  
counsel for the respondents, the case is adjourned by  
four weeks for seeking instruction.

.SP1

(Usha Bhardwaj)  
P.S. to Registrar

(S.Malkani)  
Court Master